

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 02 of 2026 — /RG/LP Dated: 5.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Asia Saif Chechi Gujjar**  
**D/O Shri Saifudin Chechi Gujjar**  
**R/O Hoolie Lone Harie, Tehsil Kralpora District Kupwara**

vide Notification No.2548 of 2024/RG/LP dated 23.10.2024 has been declared as Absolute/Final after condonation of delay.

By Order

*Mustafa 01/1/26*  
 (Registrar Administration)  
 L.P Section Main Wing

No: 374-B1/Reg RG/LP Dated: 5.01.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asia Saif Chechi Gujjar, Advocate**  
.....for information and necessary action.

*Mustafa 01/1/26*  
 Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 03 of 2026 — /RG/LP Dated: 5.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishfaq Ahmad Beigh**  
**S/O Shri Gh. Mohammad Beigh**  
**R/O Tekipora Lolab, Asthan Mohalla, Tehsil Lolab Sogam, District Kupwara.**

vide Notification No. 466 of 2021/RG dated 29.03.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mutabq 01/1/26*  
 (Registrar Administration)  
 L.P Section Main Wing

No: 302-89 — RG/LP Dated: 5.01.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Beigh, Advocate**  
.....for information and necessary action.

*Mutabq 01/1/26*  
 Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 04 of 2026 - /RG/LP Dated: 5.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Moomin Hamid Kuchay**  
**S/O Shri Abdul Hamid Kuchay**  
**R/O Rangeen Kultreh, Tehsil Chadoora, District Budgam**

vide Notification No. 110 of 2024/RG/LP dated 20.02.2024 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
 (Registrar Administration)  
 L.P Section Main Wing

No: 390 - 98 - RG/LP Dated: 5.01.2026

**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Moomin Hamid Kuchay, Advocate**  
.....for information and necessary action.

  
 Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**  
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 05 of 2026 - /RG/LP Dated: 5.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Zarka Ashraf Pukhta**  
**D/O Mohd Ashraf Pukhta**  
**R/O Gulshan Bagh, Near Fruit Mandi, District Baramulla.**

vide Notification No. 1165 of 2021/RG dated 14.09.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Multaba 01/1/26*  
 (Registrar Administration)  
 L.P Section Main Wing

No: 399 - 407 RG/LP Dated: 5.01.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarka Ashraf Pukhta, Advocate**  
.....for information and necessary action.

*Multaba 01/1/26*  
 Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 06 of 2026 - /RG/LP Dated: 5.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sarita Kumari  
D/O Shri Mani Ram  
R/O Kotli Manotrian, Tehsil Katra, Distt-Reasi**

vide Notification No. 2142 of 2024/RG/LP dated 04.09.2024 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mitali 01/1/26*  
(Registrar Administration)  
L.P Section Main Wing

No: 408-15 - RG/LP Dated: 5.01.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sarita Kumari, Advocate**  
.....for information and necessary action.

*Mitali 01/1/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 07 of 2026 /RG/LP Dated: 5.01.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Pinder Kour**  
**D/O Shri Jagjeet Singh**  
**R/O Near Gurudawara, Shah Mohalla, Doda City, Tehsil & District Doda.**

vide Notification No. 1141 of 2023/RG/LP dated 03.06.2023 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mutala 07/1/26*  
**(Registrar Administration)**  
**L.P Section Main Wing**

No: 416-93 - RG/LP Dated: 5.01.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pinder Kour, Advocate**  
.....for information and necessary action.

*Mutala 07/1/26*  
**Registrar Administration**